लिये हैं जिन पर दिल्ली विकास प्राधिकरण (स्मल) को सराय रोहिल्ला विकास योजना के अन्तर्गत सड़कों, मकानों, पार्कों, स्कूल आदि का निर्माण करना था और यदि हां, तो ऐसे कितने मामले हैं और इस भूमि पर किन व्यक्तियों ने कब्जा किया है ; और

(ख) इन अवैध कब्जों को बेदखल कराने के लिये की गई कार्यवाही क ब्यौरा क्या है और इसका क्या परिणाम रहा और दिल्ली विकास प्राधिकरण द्वारा इन जन-सुविधाओं का निर्माण कार्य कब तक पूरा हो जाने की संभावना है ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) निदेशक (गन्दीबस्ती तथा झुग्गी झोंपड़ी) दिल्ली विकास प्राधिकरण ने सूचित किया है कि सराय रोहिला पुनर्विकास योजना में गन्दीबस्ती टेनामेन्टों तथा औद्योगिक वाणिज्यिक परिसरों के निर्माण के लिए कुछ खाली भूमि क सिवाय सराय रोहिल्ला में किसी भी क्षेत्र को अभी तक उन्मूलन क्षेत्र के रूप में घोषित नहीं किया गया है इस क्षेत्र में काफ़ी भूमि गैर-सरकारी है और अभी तक अर्जित नहीं की गई है । इस प्रकार गन्दी बस्ती, विभाग ने बताया है कि सराय रोहिल्ला पुनर्विकास योजना के अन्तर्गत सार्वजनिक सुविधाओं, सड़कों इत्यादि के लिये उदिष्ट भूमि के अनधिकृत कब्जे के संबंध में उसके पास कोई सूचना उपलब्ध नहीं है ।

(ख) प्रश्न ही नहीं उठता ।

दिल्ली की गन्दी बस्ती क्षेत्रों में कटरों तथा कालोनियों का सुधार

7591. **श्री चतुर्भुज :** क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली नगर निगम द्वारा गन्दी बस्ती क्षेत्रों में 'टरो' तथा कालोनियों के सुधार के लिये व्यय के प्राक्कलनों का ब्यौरा क्या है और इस प्रयोजन के लिये क्षेत्रवार प्राक्कलनों की राशि क्या है ;

(ख) क्या दिल्ली विकास प्राधिकरण तथा दिल्ली प्रशासन द्वारा मई, जून में भेजे गये खर्चे के प्राक्कलनों पर मंजूरी अभी तक नहीं दी गई है जिसके परिणाम-स्वरूप दिल्ली नगर निगम द्वारा इस वर्ष किये जाने वाले कार्य में से अभी तक कोई कार्य नहीं किया गया है ; और

(ग) क्या नगर निगम ने मंजूरी दिये जाने से पूर्व कुछ कार्य कार्यान्वित करने के लिये अनुमति प्राप्त की थी और यदि नहीं, तो पिछले वर्ष पूर्वानुमति लेकर सुधार कार्य न करने के क्या कारण हैं ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह): (क) से (ग). सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जायेगी ।

Creation of an Oil Seed Board

7592. SHRI M. RAMGOPAL REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Central Organisation for Oil Seeds Industry and Trade has urged Union Government to set up an Autonomous Oilseeds Board consisting of representation from growers, the industry, the trade, technologists and Government to tackle the problem of shortage of oilseeds in the country; and

(b) if so, what is the decision of Government in the matter?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) The question of setting up a National oilseeds and Vegetable oils Development Board for integrated development and management of oilseeds and vegetable oils is under consideration.

Vigilance Complaints

7593. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of IRRIGATION be pleased to state:

(a) how many vigilance complaints were received in respect of Gazetted Officers in the Central Water Commission for last three years;

(b) how many such cases were closed without consulting the Central Vigilance Commission, yearwise details;

(c) how many such cases were referred to the Central Vigilance commission| C.B.I. for advice;

(d) whether there are directives from Government that such cases should not be closed without consultation of the Central Vigilance Commission;

(e) if so, the reasons for not consulting the Central Vigilance Commission in certain matters before closing the cases; and

(f) what action is proposed to be taken against the irresponsible officers?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) 43.

(b) None.

(c) 11.

(d) Yes, Sir.

(e) Does not arise.

(f) Does not arise since no irregularity in processing of cases has occurred in view of answer to part (b) above.

Allotment of Plots to SCs and STs under Rohini Housing Scheme

7594. SHRI RAM PRASAD AHIRWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the persons residing outside Delhi were permitted to make applications for allotment of plots in Rohini Residential Scheme in Delhi;

(b) if so, what is the total number of such persons category-wise and how many belong to scheduled castes and Scheduled Tribes communities;

(c) what is the number of applicants category-wise who are residents of Delhi and have applied for allotement of plots in the said scheme and how many of them belong to Scheduled Caste and Scheduled Tribe Communities; and

(d) whether resident of Delhi are going to be given any preference in the matter of allotment over non-Delhi residents?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c) The applications are under scrutiny and it is not possible at his stage to give the exact figures.

(d) No, Sir.

New Ad-hoc Type 'D' Category for Allotment of Government Accommodation

7595. SHRI BHEEKHABHAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the creation of new *ad-hoc* type 'D' quarters for allotment in 'general pool' to persons in the salary range Rs. 700—999 has resulted in the denial of initial allotment to Government servants with more than 24 years of service;

(b) if so, the number of eligible persons with more than 20 years of service in the waiting list for this category;

(c) whether a review as contemplated has taken place now, that the bulk of quarters in type 'C' has become available as also the fact that construction of quarters in type 'C' under the 'crash-programme' was based on maximum satisfaction to persons in the salary range of Rs. 500—999;

(d) if the review has not taken place, the reasons therefore and the steps pro-